

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 275/88  
R.A.X. No.

198

DATE OF DECISION 12.5.1988

Shri L.P.Nagar

Petitioner

Mr.G.S.Walia

Advocate for the Petitioner(s)

Versus

Union of India and another

Respondent

Mr.J.G.Sawant

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

3  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY 400 614.

OA. NO. 275/88

Shri L.P.Nagar,  
C/o Shri G.S.Walia,  
89/10, Western Railway Employees  
Colony, Matunga Road,  
Bombay 400 019.

Applicant

v/s.

Union of India  
through  
General Manager,  
Central Railway,  
Bombay V.T.

2. Chief Workshop Manager,  
C&W Workshop, Central Railway,  
Matunga, Bombay 400 019.

Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar

Appearance

Mr.G.S.Walia  
Advocate  
for the Applicant

Mr.J.G.Sawant,  
Advocate  
for the Respondents

ORAL JUDGMENT

Dated: 12.5.1988

(PER: M.B.Mujumdar, Member(J)

Heard Mr.G.S.Walia, learned advocate for the applicant  
and Mr. J.G.Sawant, learned advocate for the respondents.

2. It is agreed that F-4 flat is not vacant and the  
application is, in fact, in respect of F-2 flat which is  
vacant since 1.10.1987. The applicant shall correct the  
application accordingly immediately.

3. Mr.J.G.Sawant, learned advocate for the respondents made a statement that no decision is yet taken for allotting F-2 flat to anybody. He further states that that flat would be allotted according to rules and by taking into consideration the waiting list for registration of railway quarters, a copy of which is attached as Ex.'B' to the application.

4. In view of the above statements made by Mr. Sawant on behalf of respondents, Mr. Walia requests that the application may be disposed of as withdrawn.

5. Hence, the application is disposed of as withdrawn. The applicant will, however, be at liberty to approach this Tribunal afresh if he would feel aggrieved by the order regarding allotment of F-2 flat which may eventually pass.

6. The interim stay granted on 21.4.1988 is hereby vacated.

(M.B. Mujumdar)  
Member (J)